ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 24th day of November, 2000.

C O R A M: - Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Orginal Application No. 1318 of 2000.

J.C. Bhardwaj a/a 57 years

S/o Late Harbans Lal, Posted as Senior Section Supervisor,

T.R. Computer In the Office of General Manager,

Telecom, Distt. Muzaffarnagar.

..... Applicant.

Counsel for the applicant: - Sri Sudhir Agrawal

VERSUS

- Union of India through the Secretary,
 Ministray of Telecom, New Delhi.
- 2. The General Manager, Telecom Distt. Muzaffarnagar.

..... Respondents.

Counsel for the respondents: -

ORDER (orál)

(By Hon'ble Mr.Justice R.R.K. Trivedi, Vice-Chairman)
In this application, applicant has challanged the



order dt. 10.12.98 by which he has been punished in disciplinary proceedings. Learned counsel for the applicant has submitted that the applicant has already filed an appeal dt. 29.01.99 against the impugned order which is pending before the General Manager, Telecom (respondent No. 2) and has not been decided. As the appeal of the applicant has not yet been decided, this application is not leggaly maintainable. Learned counsel for the applicant has further submitted that the Appellate Authority has taken long time to decide the appeal within specifice time.

- Considering the facts and circumastances the O.A
 is finally disposed of with the direction to respondent No.
 to decide the appeal of the applicant inaccordance with
 law within a period of three months from the date a
 copy of order is filed before him.
- 3. There will be no order as to costs.

Vice-Chairman.

/Anand/